

ITEM NO.42

COURT NO.1

SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL Diary No(s).40628/2022

(Arising out of impugned final judgment and order dated 13-09-2022 in OA No. 116/2014 passed by the National Green Tribunal)

STATE OF U.P

Appellant(s)

VERSUS

MEERA SHUKLA & ORS.

Respondent(s)

(FOR ADMISSION and IA No.26918/2023-EX-PARTE STAY and IA No.26917/2023-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Date : 20-03-2023 This appeal was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s) Ms. Garima Prashad, Sr. A.A.G.
Ms. Ruchira Goel, AOR
Ms. Priyanka Swami, Adv.
Mr. Adit Jayeshbhai Shah, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 Delay condoned.
- 2 Issue notice.
- 3 In the meantime, the direction of the National Green Tribunal, in its order dated 13 September 2022, to the State of Uttar Pradesh to deposit an amount of Rs 120 crores as compensation to be deposited in a "separate ring-fenced account" shall remain stayed.

- 4 We, however, clarify that this shall not be construed as obviating the duty of the State to comply with all other directions and to report compliance to the Tribunal.
- 5 Tag with Civil Appeal Diary No 36830 of 2022.

(SANJAY KUMAR-I)
DEPUTY REGISTRAR

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR